

The 24th May 1960

No.LJL.58/59.—The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information.

(Received the assent of the Governor on the 21st May 1960)

ASSAM ACT No.XVIII OF 1960

**THE ASSAM WEIGHTS AND MEASURES (ENFORCEMENT)
(AMENDMENT) ACT, 1960**

(As passed by the Assembly)

[Published in the *Assam Gazette*, Extraordinary, dated the 24th May 1960]

*An
Act*

to amend the Assam Weights and Measures (Enforcement) Act, 1958 (Assam Act XIX of 1959)

Preamble. WHEREAS it is expedient to amend the Assam ^{Assam Act} ~~here-~~ ^{XIX of} ~~after~~ Weights and Measures (Enforcement) Act, 1958 ^{1959.} in the manner hereinafter appearing :

It is hereby enacted in the Eleventh Year of the Republic of India as follows :—

Short title, extent and commencement. 1. (1) This Act may be called the Assam Weights and Measures (Enforcement) (Amendment) Act, 1960.

(2) It shall have the like extent as the Principal Act.

(3) It shall come into force at once.

Substitution of section 12 of Assam Act XIX of 1959. 2. For section 12 of the Principal Act, the following shall be substituted, namely:—

“Power of State Government to exempt. 12. The State Government may, by notification and subject to such conditions and restrictions as it may think fit to impose, exempt any class of persons, any commodity, trade, any class of trades or weights or measures or weighing or measuring instruments used or intended to be used for any purpose other than the trade specified in the notification from all or any of the provisions of this Act”.

P. C. DAS,
Dv. Secy. to the Govt. of Assam, Law Deptt.